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## **NOTIFICATION**

No. H. 12018/67/96-LJD, the 23<sup>rd</sup> April, 1999. The following Act of the Mizoram Legislative Assembly, which received the assent of the Governor of Mizoram is hereby published for general information.

The Mizoram Liquor Total Prohibition (Amendment) Act, 1999.

The Mizoram Act No. 3 of 1999.

(Received the assent of the Governor of Mizoram on the 12th April, 1999).

AN ACT

to amend the Mizoram Liquor Total Prohibition Act, 1995 (herein referred 10 as the Principal Act) and to make the Act more effective in its implementation.

Be it enacted by the Legislative Assembly of the State of Mizoram in the Fiftieth Year of the Republic of India as follows.

Short title extent, and commencement

- 1. (1) This Act may be called the Mizoram Liquor Total Prohibition (Amendment) Act, 1999.
  - (2) It shall have the like extent as the principal Act.
- (3) It shall come into force on such date as the State Government may, by notification in the oficial Gazette appoint and different date may be appointed for different areas.
- 2. (1) In the principal Act, in sub-section (1) of section 2, afterclause (f), the following clause shall be inserted as subclause (i) of clausa (f) namely-

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- (i) Excise Station means any post or place declared generally or specially by the Government, to be an Excise Station, and it shall include any local area specified the Government in this behalf:
- (2) after clause (k), the following clause shall be added as sub-clause (i) of clause (k) namely-
- (i) Oficer-in-charge of an Excise Station means an Excise Officer who is incharge of an Excise Station and includes an Excise Officer posted at the Station who is next in rank to such Officer and is above the rank of Constable or, when the Government so directs, any other Excise Oficer so present;

Amendment of section 6

3. In section 6 of the principal Act, for the words - "...all officers including the Officer of the Police and other Departments.." the words the Oificers of the Police Department.." shall be substituted...

Amendment of section 29

4. In section 29 of the principal Act, for the word, "Government, the word "Commissioner", shall be substituted.

Bar of application of 5. section 360 of the Section 360 of the Procedure, 1973 and of the Probation of offenders Act, 1958

5. After section 39 of the Principal Act, the following section shal be inserted as section 39-A namely-39-A. Nothing contained in section 360 of the Code of Criminal Procedure, 1973 (2 of 1974) or in the Probation of Offenders Act, 1958 (20 of 1958), shall apply to a person convicted of an offence under this Act, unless such person is an infirm, old aged or under eighteen years of age".

Amendment of sub-section (1) of section 50

6. In sub-section (1) of section 50 of the principal Act, for thewords-"not below the rank of Sub-Inspector" the words "not" below such rank as may be prescribed. by the Government shall be substituted.

Amendment of sub-section (1) of section 53

7. In sub-section (1) of section 53 of principal Act, the words and expressions. "or an officer of the Excise Department not below the rank of Superintendent of Excise, as the case may be" occurring in between the words- "first class" and may issue" shall be deleted.

Amendment of sub-section (1) of section 54

8. In sub-section (1)) of section 54 of the principal Act, for the words "not below the rank of Sub-Inspector", the words-"not below such rank as may be prescribed by the Government", shall be substituted.

Arrest by private person and procedure on such arrest. 9. After section 55 of the principal Act, the following section shall be inserted as section 55-A, namely-"55A. Any private person or persons may arrest or cause to be arrested any person who, in his/their presence commits a non bailable and cognizable offence under this Act, and, without unnecessary delay, shall make over or

cause to be made over any person so arrested to the Excise or Police Officer, or, in the absence of the Excise or Police Officer, take such person or cause him to be taken in custody to the nearest Excise Station or Police Station".

Amendment of sub-section (1) of section 58

- 10. In section 58 of the principal Act, for the word-"collection" the word "Officer-in-charge of an Excise Station or Police Station," shall be substituted.
- Offences cognizable and non-cognizable.
- 11. After section 58 of the principal Act, the following section shall be inserted as section 58-A namely -
- "58-A. Notwithstanding anything contained in the Code of Criminal Procedure, 1973 (2 of 1974)-
  - (a) every offence punishable under this Act shall be cognizable;
- (b) no person accused of an offence punishable for a term of imprisonment of three years or more under this Act shall be released on bail or on his own bond unless-
- (i) the prosecutor has been given an opportunity to opposes the application for such release, and
- (ii) where the Prosecutor opposes the application, the Court is satisfied that there are reasonable grounds for believing that he is not guitly of such offence and that he is not likely to commit any offence while on bail".

## Amendment of section 59

12. In sub-section (2) of section 59 of the principal Act, for thewords,-"for a district or part thereof and for such period as it may deem fit, Prohibition Committees consisting of official and non-official residents of the district" the following words shall be substituted, namely -

"for every District, Sub-Division, Block, Village or area, and for such period as it may deem fit, Prohibition Committees consisting of such officials and non-officials posted or residing in such District, Sub-division, Block, Village or area, as may be prescribed by the Government".

P. Chakraborty, Secretary to the Government of Mizoram. Law & Judicial Department.